

**Persons arrested under COFEPOSA**

911. SHRI BHOGENDRA JHA:

Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 370 on the 9th January, 1976 regarding persons arrested under COFEPOSA and state:

(a) How many of the persons detained or arrested before or after the declaration of internal emergency are still in detention and how many of them have been released with reasons therefor; and

(b) whether 296 persons who were yet to be detained have since been detained, if not, the reasons therefor?

THE MINISTER OF STATE IN-CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE):

(a) Of the 1207 persons detained during the year 1975 (1-1-75 to 31st December 75) under the provisions of the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974, as on 6-3-76, 1108 persons were still in detention, 98 persons had been released and 1 person had died. The break-up of the releases and the reasons therefor are as follows:—

(i) On the basis of the opinion of the concerned Advisory Board . . . . .	70
(ii) On the basis of the orders of a High Court in writ proceedings . . . . .	17
(iii) On the expiry of the term of the period of detention . . . . .	2
(iv) Death . . . . .	1
(v) Revocation of the detention orders by State Governments on other grounds . . . . .	9

(b) Of the 296 persons who were yet to be detained as on 1-1-76, 46 have since been detained as on 6-3-76. The remaining 250 persons are evading apprehension.

राष्ट्रीयकृत बैंकों में सफाई कर्मचारी तथा चौकीदार

912. श्री कप्तल मिश्र मजुकर : क्या वित्त मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या उनका ध्यान 12 फरवरी, 1976 के एक हिन्दी दैनिक 'जनयुग' में इस आशय से प्रक शित समाचार की ओर दिलाया गया है कि राष्ट्रीयकृत बैंकों में सफाई कर्मचारियों और चौकीदारों को अभी भी ठेके के अ धार पर रखा जा रहा है; और

(ख) इस प्रथा को समाप्त करने के लिए सरकार की क्या योजना है ?

राजस्व और बैंकिंग विभाग के प्रभारो राज्य मंत्री (श्री प्रणब कुमार मुखर्जी) :

(क) सरकार ने यह रिपोर्ट देखी है । सरकारी क्षेत्र के बैंको ने सूचित किया है कि वे स मान्यतः झाड़ू लगाने और सफाई करने तथा चौकीदार के काम के लिए पूर्णक लिब/अंशक लिब अ धार पर नियमित कर्मचारी रखते हैं । किन्तु, कुछ बैंकों ने सूचित किया है कि उनके कुछ कार्यालयों/भवनों की, विशेष रूप से बहुमंजिले भवनों की सफाई का काम ठेके पर दिया जाता है क्योंकि यह विशेष योग्यता का काम है ।

(ख) संविदा श्रमिक (विनियमन और उत्सहित) अधिनियम के अधीन स्थापित, संविदा श्रम विषयक केन्द्रीय सल हकार बोर्ड इस विषय में कार्यवाही आरम्भ कर चुका है ।

**Permission to concorde for overflying India**

913. SHRI MOHINDER SINGH GILL Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether talks were held between the Governments of India and United Kingdom on the question of granting permission to Concorde to overfly India; and

(b) if so, the result of such talks?